

PANEL OF RECOVERY OFFICERS
APPOINTED UNDER SECTION 28A OF THE SEBI ACT, 1992
DISCHARGING FUNCTIONS IN TERMS OF THE ORDERS PASSED BY THE
HON'BLE SUPREME COURT OF INDIA DATED 08.08.2024 AND 19.02.2026
IN THE MATTER OF PACL LTD.

IA No (s).	224755 of 2023 and 101491 of 2024
File No.	SEBI/PACL/OBJ/RG/00717/2026
Name of the Objector(s)/Applicant(s)	Mr. N AbdulRahim
MR No (s).	MR Nos. 35801/16 and 20120/17

Background:

1. Securities and Exchange Board of India (hereinafter referred to as "SEBI") on 22.08.2014 passed an order against PACL Ltd., its promoters and directors, *inter alia* holding the schemes run by PACL Ltd. as Collective Investment Scheme (CIS) and directing them to refund the amounts collected from the investors within three months from the date of the order. By the said order, it was also directed that PACL Ltd. and its promoters/directors shall not alienate or dispose of or sell any of the assets of PACL Ltd. except for the purpose of making refunds as directed in the order.
2. It was also directed vide the said order that PACL Ltd. and its promoters/ directors shall not alienate or dispose of or sell any of the assets of PACL Ltd. except for the purpose of making refunds as directed in the order.
3. The order passed by SEBI was challenged by PACL Ltd. and four of its directors by filing appeals before the Hon'ble Securities Appellate Tribunal (SAT). The said appeals were



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dismissed by Hon'ble SAT vide its common order dated 12.08.2015, with a direction to the appellants to refund the amounts collected from the investors within three months. Aggrieved by the order dated 12.08.2015 passed by Hon'ble SAT, PACL Ltd. and its directors filed appeals before the Hon'ble Supreme Court of India.

4. The Hon'ble Supreme Court did not grant any stay on the aforesaid Impugned Order dated 12.08.2015 of Hon'ble SAT; however, PACL Ltd. and its promoters/directors did not refund the money to its investors. Accordingly, SEBI initiated recovery proceedings under Section 28A of the SEBI Act, 1992, against PACL Ltd. and its promoters/directors vide recovery certificate no. 832 of 2015 drawn on 11.12.2015, and as a consequence thereof, all bank/demat accounts and folios of mutual funds of PACL Ltd. and its promoters/directors were attached by the Recovery Officer vide attachment order dated 11.12.2015.
5. During hearing on the aforesaid civil appeals filed by the PACL Ltd. and its directors (i.e. Civil Appeal No. 13301 of 2015 – Subrata Bhattacharya Vs. SEBI and other connected matters), the Hon'ble Supreme Court vide its order dated 02.02.2016, directed SEBI to constitute a committee under the Chairmanship of Hon'ble Justice R.M. Lodha, the former Chief Justice of India, (hereinafter referred to as “the Committee”), for disposing of the land purchased by PACL Ltd. so that the sale proceeds can be paid to the investors, who have invested their funds in PACL Ltd. for purchase of the land. In the said civil appeals, the Hon'ble Supreme Court did not grant any stay on the orders passed by SEBI and the Hon'ble SAT. Therefore, the direction for refund and the direction regarding restraint on the PACL Ltd. and its promoters and directors from disposing, alienating or selling the assets of the PACL Ltd., as given in the order, continue till date.
6. The Committee has, from time to time, requested the authorities for registration and revenue of different states to take necessary steps and issue necessary directions to Land Revenue Officers and Sub-registrar offices, to not effect registration /mutation /sale /transfer, etc. of



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properties wherein PACL Ltd. and or its group or its associates have, in any manner, right of interest.

7. Further, the Hon'ble Supreme Court vide its order dated 25.07.2016 restrained PACL Ltd. and/or its Directors/Promoters/agents/employees/Group and/or associate companies from in any manner selling/transferring/alienating any of the properties wherein PACL Ltd. has, in any manner, a right/interest situated either within or outside India.
8. In the recovery proceedings mentioned in paragraph 4 above, the Recovery Officer issued an attachment order dated 07.09.2016, against 640 associate companies of PACL Ltd. In the said order, inter alia, the registration authorities of all States and Union Territories were requested not to act upon any document purporting to deal with the transfer of properties by PACL Ltd. and/or the group/associate entities of PACL Ltd. mentioned in the Annexure to the said attachment order, if presented for registration.
9. The Hon'ble Supreme Court vide its order dated 15.11.2017 passed in C. A. No. 13301/2015 and connected matters directed that all the grievances/objections pertaining to properties of PACL Ltd. would be taken up by Mr R. S. Virk, District Judge (Retired).
10. On 30.04.2019, in the recovery proceedings initiated against PACL Ltd. & Ors., the Recovery Officer issued a notice of attachment in respect of 25 front companies of PACL Ltd. Thereafter, on 01.03.2021, the Recovery Officer issued another notice of attachment in respect of 32 associate companies of PACL Ltd., which included 25 front companies of PACL Ltd. whose accounts were attached vide order dated 30.04.2019.
11. The Hon'ble Supreme Court vide order dated 08.08.2024, in *Civil Appeal No. 13301 of 2015 – Subrata Bhattacharya Vs. SEBI and other connected matters* has directed as under:
“.....10. Since, we had directed in our order dated 25.07.2024, that no fresh applications or objections shall be filed before or entertained by Shri R.S. Virk,



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District Judge (Retd.) and that the same shall be filed before the Committee, the Committee may deal with such applications/objections, if filed before it, and dispose them of as per the provisions contained under Section-28(A) of the SEBI Act.....”

12. In compliance with the aforesaid order dated 08.08.2024 passed by the Hon'ble Supreme Court, all objections with respect to properties of PACL Ltd., which were pending before Shri R. S. Virk, District Judge (Retired) and all new objections, are now to be dealt with by the Recovery Officers attached to the Committee.
13. Subsequently, the Hon'ble Supreme Court, vide order dated 19.02.2026, in the matter of *Subrata Bhattacharya vs. SEBI (Civil Appeal No. 13301 of 2015)* directed, *inter alia*, that all interlocutory applications/Transferred Cases falling under Category B, i.e. 106 sets of Interlocutory Applications, filed against the recommendations of Shri R.S. Virk, District Judge (Retired) dismissing the objections raised by the Applicants, be placed before the Recovery Officers appointed under Section 28A of the SEBI Act, 1992. Accordingly, the set of 106 Interlocutory Applications, including the instant application, is now to be examined by the Recovery Officers appointed under Section 28A of the SEBI Act, 1992, in the matter of PACL Ltd.

Present Interlocutory Applications:

14. The present Interlocutory Application No. 224755 of 2023 (hereafter referred to as "**the I.A.**") has been filed by N. Abdulrahim (hereinafter referred to as "**the Applicant**"), who claims to be the absolute owner and *bona fide* purchaser for value of agricultural land having Survey Nos. 6/1A, 4/1B, 5/1A, 5/1B, 5/1C and 6/2 situated at Kumarapuram Village, Radhapuram Taluk, Palayamkottai District, Tamil Nadu (hereinafter referred to as "**the impugned property**") against the order dated 10.08.2023 seeking the following reliefs:

- (i) To set aside the order dated 10.08.2023, passed by Mr R.S. Virk, District Judge (Retired),



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- (ii) To declare that the property admeasuring 21.11 acres bearing Survey Nos. 6/1A, 4/1B, 5/1A, 5/1B, 5/1C and 6/1 situated at Kumarapuram Village, Radhapuram Taluk, Palayamkottai District, Tamil Nadu belong to the three legal heirs of Mr Amrithalingam,
- (iii) Direct the Committee to exclude the property admeasuring 21.11 acres situated at Kumarapuram Village, Radhapuram Taluk, Palayamkottai District, Tamil Nadu, from the list of properties allegedly owned by PACL Ltd.

15. The Applicant, in the I.A for directions has stated that the impugned property originally belonged to one Mr Amirthalingam, who purchased it *vide* sale deed dated 08.12.1965. Upon the death of Mr Amirthalingam and his wife, the property was inherited by their seven legal heirs, viz. (i) Radhakrishnan, (ii) Vivekanathan, (iii) Sankarram, (iv) Balagangatharan, (v) Thirugnanasambanthan, (vi) Kathiresan, and (vii) Yosathadevi, as per the Hindu Succession Act. The Applicant claims to have purchased the impugned property *vide* registered sale deed no. 1649/13 dated 08.05.2013 from the lawful owners, i.e., Mr Nagarajan, s/o Mr Ramalingam and Mr Ravimoorthy, s/o Mr Kadaikerai Selvam Nadar. In support of the said claim, the Applicant also relies upon Patta Nos. 38, 1481 and 1797, evidencing mutation of the impugned property in his name.

16. In compliance with the Hon'ble Supreme Court's order dated 19.02.2026, the above I.A. was transmitted to this Panel of Recovery Officers for examination. Upon perusal of the said I.A., it is observed that the Applicant had filed an objection petition before Mr R.S. Virk, District Judge (Retired), seeking release of the impugned property from attachment. Mr. R.S. Virk, District Judge (Retired), *vide* his order/recommendation dated 10.08.2023 in File No. 1103 (MR Nos. 35801-16 & 20120-17), partly allowed the objection petition and held that PACL only had a 1/7th share in the impugned property through the sale deed no. 53/05 dated 12.01.2005 executed by one of the legal heirs of Mr Amirthalingam, i.e., Mr Thirunanasambanthan, along with one Mr Josesuva Jebakani Nadar s/o Yasuvadiyan and Khaja Biwi w/o Late Rasak Marakkayar, and directed that the said 1/7th share sold in favour of PACL shall continue to



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remain under attachment with the Committee, whereas the remaining 6/7th share of the impugned property is liable to be released from attachment. The relevant portion of the said order is reproduced below for reference:

"13. (c) It may be noticed in the above context that as per legal heirs certificate dated 31.05.2010 (english translation whereof is appended at page no. 89 of the petition) Mr. Radhakrishnan, Mr. Vivekanathan, Mr. Sankarram, Mr. Balagangatharan, Mr. Thirugnanasamptham, Mr. Kathidasan and their only daughter Mrs. Yosathadevi are the seven legal heirs of Amirthalingam son of Ramasamy Nadar and Smt. Kalyani Ammal wife of Amirthalingam who expired on 20.04.1992 and 20.02.1994 respectively (as per english translations of their death certificates appended at page nos. 9 and 11 of the petition).

(d) In this view of the matter, recital in sale deed no. 53/05 dated 12.01.2005 regarding Thirugnanasambantham son of Agaralingam Nadar @ Amirthalingam Nadar, Josesuva Jebakani Nadar son of Yasuvadiyan and Khaja Biwi wife of late Rasak Marakkayar having inherited the land in question is not entirely correct in as much as Mr. Radhakrishnan, Mr. Vivekanathan, Mr. Sankarram, Mr. Balagangatharan, Mr. Kathidasan and their only daughter Mrs. Yosathadevi had also inherited the land in question alongwith Thirugnanasambantham.

(e) Furthermore, there is no recital whatsoever in the said sale deed no. 53/05 dated 12.01.2005 regarding Josesuva Jebakani Nadar son of Yasuvadiyan and Khaja Biwi wife of late Rasak Marakkayar having been the legal heirs of any of the other six legal heir of Amirthalingam.

14. The upshot of the above discussion is that sale deed no. 53/05 dated 12.01.2005 relied upon by PACL is valid only to the extent of 1/7th share in the land in question sold through the said sale deed.

15. In view of the foregoing discussion, the petition in hand stands disposed off with the direction that 1/7th share of PACL in the land in question as per sale deed no. 53/05 dated 12.01.2005 shall continue to remain under attachment whereas the remaining share in the land in question is liable to be released from attachment."



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17. Aggrieved by the aforesaid order/recommendation, the Applicant has filed the present I.A. No. 224755 of 2023 before the Hon'ble Supreme Court seeking the reliefs as mentioned at para no. 14 above. Subsequently, the Applicant filed an Application for Amendment, being I.A. No. 101491 of 2024, before the Hon'ble Supreme Court, seeking to amend the prayer clause. The proposed amended prayers seek to limit the relief to 9.03 acres (i.e. 6/7th share of the impugned property) and to exclude/release only that extent of the impugned property from the list of PACL properties. Thus, it is implied from the plain reading of the amendment application that the Applicant is essentially seeking release of 6/7th share of the impugned property, which has already been allowed by the order/recommendation of Mr R.S. Virk, District Judge (Retired).
18. In other words, it is observed that while the Applicant is praying in I.A. No. 224755 of 2023 for setting aside the order/recommendation dated 10.08.2023 of Mr. R.S. Virk, District Judge (Retired), which clearly allows release of the 6/7th share of the impugned property in his favour, the Amendment I.A. No. 101491 of 2024 is seeking for release of 6/7th share of the impugned property. Thus, the said I.A. cannot be treated to be filed against the said order/recommendation of Mr R.S. Virk, District Judge (Retired), but is ideally seeking affirmation of the said recommendations.
19. The Applicant was granted an opportunity of hearing on 23.04.2026 before the Panel of Recovery Officers. The Applicant was represented by his Authorised Representative (AR), Mr Raghunatha Sethupathy B, Advocate. During the hearing, the Panel sought specific clarification from the AR regarding the exact nature of the relief sought, i.e. whether the Applicant was challenging the order/recommendation of Mr R.S. Virk, District Judge (Retired) or seeking its affirmation. The AR, during the oral submissions had stated that the Applicant is not challenging the order/recommendation but is in turn seeking its affirmation, particularly in light of the amendment application limiting the claim to 9.03 acres. Considering that the said clarification was oral in nature, *vide* email dated 14.05.2026, the AR of the Applicant was



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advised to give written clarification on the same. In response, the AR for the Applicant, vide email dated 14.05.2026, has clarified that the Applicant is seeking affirmation of the order/recommendation of Mr R.S. Virk, District Judge (Retired), dated 10.08.2023 and does not challenge the same.

20. Here, it is pertinent to refer to the order dated 19.02.2026 passed by the Hon'ble Supreme Court, which, while taking note of the proposed segregation of the interlocutory applications into five distinct categories, i.e., Category A to E, specified that Category 'B' applications are those which are filed challenging the orders/recommendations of Mr. R.S. Virk, District Judge (Retired). The Hon'ble Supreme Court observed that the issues arising in the said identified 106 I.As. require a detailed scrutiny of documentary material to determine the true nature and ownership of the properties in question and thus, directed that the applications falling under Category 'B' be placed before the Recovery Officers appointed under Section 28A of the SEBI Act, 1992 for examination. The relevant portion of the said order is reproduced as under:

"9..... So far as properties relating to auctioning the properties situated in the State of Punjab, the issue whether the Punjab Government be permitted or not is being considered. In the meanwhile, we are concerned with a batch of 106 sets of interlocutory applications/Transferred Case falling under Category B, filed against recommendations of Mr. R.S. Virk dismissing the objections raised by the applicants....."

10. After having examined a few of such applications and the issues arising therein, we are of the view that the applications require a detailed scrutiny of documentary material to determine the true nature and ownership of the properties in question. This enquiry can legitimately be conducted by adopting the mechanism provided under Section 28A of the SEBI Act, 1992, which incorporates the procedure for recovery as specified under Section 220 and the Second Schedule to the Income Tax Act, 1961, including the powers of a Recovery Officer. Accordingly, we deem it fit that the applications falling under Category B be placed before the Recovery Officers appointed under Section 28A of the SEBI Act, 1992, for examination."



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21. Thus, it can be seen that the Recovery Officers appointed under Section 28A of the SEBI Act, 1992 in the matter of PACL Ltd. are empowered by the Hon'ble Supreme Court to deal with and decide such I.As. which have been filed against an order/recommendation passed by Mr R.S. Virk, District Judge (Retired). Considering that the Applicant is not challenging the order/recommendation of Mr. R.S. Virk, District Judge (Retired), but is seeking its affirmation, it is noted that the present I.A. does not fall under Category 'B' and therefore, is not maintainable before the Recovery Officers appointed under Section 28A of the SEBI Act, 1992.

22. It may be noted that *vide* SEBI Press Release no. 66 dated 08.12.20217, the Committee had appointed Mr. R.S. Virk, District Judge (Retired) to hear objections/representations against attachments of various properties in the matter of PACL Ltd. Further, *vide* SEBI Public Notice dated 23.01.2020, it was specifically informed to the public that the orders passed by Mr. R.S. Virk, District Judge (Retired), are only “recommendations” which would require affirmation by the Hon’ble Supreme Court. The relevant portion of the said SEBI Press Release dated 23.01.2020 is as under:

“All orders passed by Mr. R.S. Virk, Retired District Judge are only recommendations and would require affirmation by the Hon’ble Supreme Court.”

23. In the light of the fact that the Recovery Officers cannot entertain the present I.A. as the same does not fall under Category 'B' applications and that the said I.A. is filed seeking affirmation of the order/recommendation dated 10.08.2023 passed by Mr. R.S. Virk, District Judge (Retired), the Panel of Recovery Officers is of the view that the Applicant may approach the Hon'ble Supreme Court for affirmation of the said order/recommendation dated 10.08.2023.

Order:

24. Given the above, the instant I. As filed by the Applicant are liable to be disposed of, as not maintainable and are hereby accordingly disposed of.



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25. The Applicant is however at liberty to approach the Hon'ble Supreme Court for affirmation of the recommendation/order dated 10.08.2023 passed by Mr R.S. Virk, District Judge (Retired).

Place: Mumbai

Date: May 15, 2026

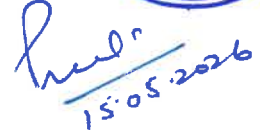



15.05.2026

MS. RESHMA GOEL
RECOVERY OFFICER


15.05.2026

MR. BAL KISHOR MANDAL
RECOVERY OFFICER


15.05.2026

MS. PREETI PATEL
RECOVERY OFFICER

रेशमा गोयल / RESHMA GOEL
उप महाप्रबंधक एवं वसूली अधिकारी
Deputy General Manager & Recovery Officer
(पी ए सी एल ली के मामले से संबंधित, मुंबई) / (In the matter of PACL Ltd. Mumbai)

बाल किशोर मंडल / BAL KISHOR MANDAL
उप महाप्रबंधक एवं वसूली अधिकारी
Deputy General Manager & Recovery Officer
(पी ए सी एल ली के मामले से संबंधित) / (In the matter of PACL Ltd.)

प्रीति पटेल / PREETI PATEL
उप महाप्रबंधक एवं वसूली अधिकारी
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(पी ए सी एल ली के मामले से संबंधित, मुंबई) / (In the Matter of PACL Ltd. Mumbai)